

Table

Mr. Speaker: He withdraws it, he is sorry for it.

Shri Velayudhan: Shri Murthy does not know anything.

RE PAPER LAID ON THE TABLE

Shri Kamath (Hoshangabad): Sir, may I make an earnest request to you? The other day, the Minister of Parliamentary Affairs laid on the Table a copy of the Delimitation Order according to the rules of the House for the information of the House. When a document is laid on the Table of the House, a copy or perhaps two or more copies are placed in the Library. That has not been done. Only one copy was laid here and I do not know whether it is on the Table today. There are no copies in the library at all. So, will you kindly direct the Minister and the Government to see to it that two or more copies are kept in the Library? It is an important document. 500 Members are interested in the document. We must have adequate copies before we adjourn for the recess.

Shri U. M. Trivedi (Chittor): This is a matter of grave concern to all of us. Somehow or the other, the Members of the Congress Party have got hold of the Delimitation Orders long before they came... (*Interruptions.*)

Some Hon. Members: No, no.

Mr. Speaker: I am really sorry. The hon. Members are all responsible. This statement has been made repeatedly. The only point is this. The other day I have said that in view of the fact that a large number of people are interested, a number of copies of the Delimitation Order, placed on the Table of the House, may be made available, if possible, to the hon. Members and if not possible a number of copies may be placed in the Library.

Shri Kamath: Before this evening?

Mr. Speaker: I shall try.

BUSINESS OF THE HOUSE

Shri Kamath (Hoshangabad): Regarding the Order Paper, may I make a request? Yesterday, I made a request that, with regard to the discussion of my motion, it may be the penultimate item in the List. You will be pleased to see that the three or four Bills will take about seven hours. According to the Business Advisory Committee's Report, there are six hours for the first two Bills and an hour each for the last two Bills. I do not know what will happen, because it is now 11-30. If you can kindly direct that the U.P.S.C. discussion should be taken up at least after the first two Bills are over. I shall be grateful to you.

The Minister of Home Affairs (Pandit G. B. Pant): The time allotted may again be curtailed for these Bills and you may find time. The Bills, would not, I think, provoke any fierce controversy. They ought not to. So, it can be taken up earlier.

Mr. Speaker: The House will sit as long as is necessary to dispose of all the items in the Order Paper.

FARIDABAD DEVELOPMENT CORPORATION BILL

AMENDMENTS MADE BY RAJYA SABHA AGREED TO

The Deputy Minister of External Affairs (Shri Anil K. Chanda): Sir, on behalf of Shri Mehr Chand Khanna, I beg to move:

"That the following amendment made by Rajya Sabha in the Faridabad Development Corporation Bill, 1956, be taken into consideration.

'New Clause. 31A

That at page 7—

after line 36, the following new clause 31A be inserted:

31A. Removal of disqualification for membership of Parliament.—It is hereby declared that the office of the member of the Corporation shall not